

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 12th December, 2018.

The following Act has been assented to by the Governor on 12th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR MUNICIPAL OMBUDSMAN
(AMENDMENT) ACT, 2018**

(Governor Act No. XXXIX of 2018)

[12th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend amend the Jammu and Kashmir Municipal Ombudsman Act, 2010.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Municipal Ombudsman (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 3, Act XX of 2010.*—In section 3 of the Jammu and Kashmir Municipal Ombudsman Act, 2000, (hereinafter referred as 'the principal Act'), in sub-section (1),—

(1) in first proviso thereto, for the words, "Judge of a High Court or is eligible to be appointed as Judge of High Court" the words "Judge of a High Court or is eligible to be appointed as Judge of High Court or who has held the post of Commissioner/ Secretary to the Government or equivalent rank" shall be substituted.

(II) after second proviso thereto, following proviso shall be added, namely :—

"Provided that during the continuation of Proclamation issued under section 92 of the Constitution of Jammu and Kashmir or Article 356 of the Constitution of India, as applicable to the State, the Ombudsman shall be appointed by the Governor on the recommendation of the Committee consisting of :

(a) Advisors to the Governor (one of whom to be nominated by the Governor shall be Chairperson of the Committee) ; and

(b) Chief Secretary (Member-Secretary)."

